

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102
CA(CAA)/6/Chd/Hry/2024
(1st Motion)

IN THE MATTER OF:-

Pine Labs Private Limited.

...

Applicant Companies

Under Section: 230-232, 234 CA 2013

Order delivered on 12.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant
Companies**

: Mrs. Munisha Gandhi, Senior Advocate with Mr. Gyanendra Kumar, Ms. Shikha Tandon, Mr. Vaibhav Sharma, Mr. Amandeep Singh, Mr. Zaid Drabu, Ms. Sejal Sethi, Mr. Saurabh Khosla & Mr. Arshpreet Singh, Advocates

ORDER

Learned Senior Counsel for the applicant has submitted that the Hon'ble Court of Singapore has already sanctioned the Scheme for Transferor Company vide order dated 09.05.2024. Learned counsel for the applicant is directed to file the copy of the Singapore Court's order as well as the relevant judgments, if any, on the part of the maintainability of the present petition. Learned counsel for the applicant is also directed to file reconciliation of liability side of the balance sheet as on 31.12.2023 of the Applicant Companies with their respective list of Creditors. Let the same be done within one week. Learned counsel for the applicant has sought the liberty to file the balance sheet as on 31.12.2024 of the Applicant Companies. The same is also granted. Let this matter be listed on 24.07.2024 in the Supplementary List.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 12, 2024
Mamta